

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

Original Application No. 546/04

Lucknow; this day of 22nd December, 2004.

HON'BLE SHRI JUSTICE R.K. BATTA, VICE CHAIRMAN.

HON'BLE SHRI S.P. ARYA, MEMBER (A).

Praveen Kumar Arya, aged about 24 years S/o Shri Bhagwan Das Arya, resident of Shakti Nagar, Chandausi.

2. Girish Kumar Mishra, aged about 35 years, s/o Shri Chhotey Lal Misra, resident of 434, Indira Nagar, Izzat Nagar, Bareilly.

3. Rajesh Kumar Bhatnagar, aged about 38 years, s/o Shri O.P. Bhatnagar, resident of Railway Colony, Harthala.

... Applicant.

By Advocate: Shri Praveen Kumar for
Shri S.P. Lal.

Versus.

Union of India, through

1. The General Manager, Northern Railway, Baroda House, New Delhi.

2. The Divisional Railway Manager, Northern Railway, Moradabad.

3. Shri Prafful Kumar aged adult, s/o Shri Shiv Narain, presently posted under Divisional Railway Manager, Northern Railway, Moradabad on the post of Signal Maintainer II.

... Respondents.

By Advocate: Shri N.K. Agrawal.



... 2 ...

O R D E R (ORAL)

(BY HON'BLE SHRI JUSTICE R.K. BATTA, V.C.).

Learned Advocate for the applicant has stated that the O.A. filed by the applicant in this Tribunal be treated as representation and the respondents no. 1 and 2 be directed to disposed of the same treating the O.A. as representation. The applicant has also filed an application M.A.No.3051/2004 Under Rule 4 (5) (a) of Central Administrative Tribunal (Procedure) Rules, 1987 to allow them to join in the single petition. In the facts and circumstances of the case, application is allowed. In the light of the statement made by the Learned counsel for applicant, the O.A. is disposed of with a direction to the respondents to treat the O.A. filed by the applicant as representation and decide the said representation within a period of 4 months by a reasoned and speaking orders and communicate the decision taken thereon to the applicant. The respondents shall file the compliance-report within a period of four months and the matter be placed on Board for the purposes of compliance of the order. Copy of order be given to both parties.

2. The O.A. is disposed of as above with no order as to costs.

20/3/04
(S.P. ARYA)
MEMBER (A)

R
(R.K. BATTA)
VICE CHAIRMAN.

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